

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS & FERTILIZERS  
DEPARTMENT OF FERTILIZERS

**LOK SABHA**

**UNSTARRED QUESTION NO. 2007**  
**TO BE ANSWERED ON : 14.03.2017**

**Black marketing of Urea**

**2007 DR. RATNA DE (NAG):**

Will the Minister of **CHEMICALS & FERTILIZERS** be pleased to state:

- (a) whether it is true that the supply of subsidized urea/fertilizers goes in the hand of black marketers on a large scale and if so, the details thereof;
- (b) the counter measures thereon; and
- (c) the details of the steps taken in this regard in terms of the raids conducted and arrests made, if any?

**ANSWER**

MINISTER OF STATE FOR ROAD TRANSPORT & HIGHWAYS, SHIPPING AND  
CHEMICALS & FERTILIZERS

**(SHRI MANSUKH L. MANDAVIYA)**

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(a) to (c): No Madam, there is no report of supply of subsidized urea/fertilizers going in the hand of black marketers on a large scale from any State/UT in the current year.

Fertilizer has been declared as an essential commodity under Essential Commodities Act, 1955. Government of India has notified Fertilizer Control Order, 1985 under Essential Commodities Act, 1955 which prohibits sale of any fertilizer at a price exceeding the maximum retail price. Under Essential Commodities Act, 1955 State Governments have been empowered to take appropriate punitive action against the violators of this Act.

Further, Department of Fertilizers, regularly directs the State Governments to activate the enforcement agencies under their jurisdiction to take appropriate action to curb illegitimate sales of fertilizers.

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